

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -455
ANSWERED ON – 23/07/2025

EMPOWERMENT OF SCHEDULED CASTES

455.SHRI MUKUL BALKRISHNA WASNIK

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether it is a fact that Government provides allocation of funds for the empowerment of Scheduled Castes (SC) in proportion to their population;
- (b) if so, the details of funds allocated and utilised for SC development during the last five years, year-wise and if not, the reasons therefor;
- (c) whether Government has any plan to create a non-divertible and non-lapsable pool of resources for SC development; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) Yes, as per the NITI Aayog guidelines issued in 2017, “Guidelines for earmarking of funds for Development Action Plan for Scheduled Castes (DAPSC), at present 38 Ministries are obligated to earmark funds.

(b) The details of funds allocated and utilized for SC development during the last five years, year-wise is given in below Table:

Year	DAPSC (erstwhile AWSC/SCSP) amount allocated		Amount Utilised
	B.E.	R.E.	
2020-21	83,256.62	82,707.51	62,785.16
2021-22	1,26,259.20	1,39,956.42	1,23,009.63
2022-23	1,42,342.36	1,52,604.29	1,38,642.75
2023-24	1,59,126.22	1,46,861.08	1,35,178.59
2024-25	1,65,492.72	1,38,362.52	1,23,437.37

*[This Data taken from 10-A Statement e-Utthaan portal as on 17.07.2025]

DAPSC funds are earmarked only for the welfare of SCs but due to general nature of the schemes in some obligated Ministries/Departments, funds are not utilized fully.

(c) &(d) As per NITI Aayog guidelines, under DAPSC, the diversion of funds is not permissible and the funds are earmarked only for the welfare of SCs.
